

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S VNR INFRASTRUCTURES LIMITED

RELEVANT PARTICULARS	
1. NAME OF THE CORPORATE DEBTOR	M/S VNR INFRASTRUCTURES LIMITED
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	18 TH OCTOBER 2005
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	UNDER COMPANIES ACT 1956
4. CORPORATE IDENTITY NUMBER/LIMITED LIABILITIES IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN NO: U45200TG2005PLC047812
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REG. OFFICE: 8-2-310/17, ROAD NO 14, BANJARA HILLS, HYDERABAD - 34 CORPORATE OFFICE: 8-2-322/D, ROAD NO.3, BANJARA HILLS, HYDERABAD – 500 034, TELANGANA
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	DATE OF FILING OF PETITION IS 11 TH JANUARY 2017 AND DATE OF ADMISSION IS 10 TH FEBRUARY 2017
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 DAYS FROM THE DATE OF ADMISSION i.e. BEFORE 09 TH AUGUST 2017
8. NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Mr. DEVENDRA PADAMCHAND JAIN (IP REGISTRATION NO: IBBI/IPA-001/IP-00224/2016-17/1511) A-43, PRIME PLAZA, OPP DLA SCHOOL, BODEKDEV, AHMEDABAD. EMAIL: devendradjain@hotmail.com BRANCH OFFICE: H.NO:3-6-171/P/B3, VITTALARAO COMPOUND, BOOSA REDDY GUDA, SECUNDERABAD, TELANGANA-26 PH:+91 97121 54455 EMAIL: vurilrp@gmail.com
9. LAST DATE FOR SUBMISSION OF CLAIMS	24 TH FEBRUARY 2017

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of the corporate insolvency resolution process against the Corporate Debtor **M/s VNR Infrastructures Ltd., on 10th February 2017.**

The creditors of **M/s VNR Infrastructures Ltd.,** are hereby called upon to submit a proof of their claim on or before **24th February 2017** to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of the claims by in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

DEVENDRA PADAMCHAND JAIN
Date: 13-02-2017, Hyderabad

